

(b) if so, the results thereof; and

(c) the steps which are being taken to improve the working of the Corporation ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) Three senior officers of the Government are on the Board of Directors of the Corporation. In addition, Government is also in constant touch with the Corporation's working and it has not been considered necessary to undertake any special review of the Corporation's working.

(b) and (c). Do not arise.

HOUSE SITES FOR LANDLESS AGRICULTURAL WORKERS

*239. **SHRI RABI RAY :** Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) when the scheme for providing house sites for landless agricultural workers was taken up;

(b) the progress so far made in this regard;

(c) whether Government propose to tackle this problem on a priority basis; and

(d) if so, the steps which Government propose to take in this connection ?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO) : (a) This programme was introduced under the Village Housing Projects Scheme in September, 1962.

(b) At present only 4 States are implementing this programme. Upto December, 1966, the number of house-sites developed and allotted was 68 in Gujarat, 60 in Kerala and 100 in Mysore, while approximately 10 acres of land had been acquired in Bihar for the purpose.

(c) and (d). Considering the programme as a social measure of vital importance to the Village Community, the Estimates Committee of the Fourth Lok Sabha in their Third Report (1967-68) recommended that this programme should be made into a separate Scheme. The recommendation has been referred to the Planning Commission. Besides, during the discussions on the Village Housing Projects Scheme at the Conference of Ministers of Housing, Urban Development and Town Planning held ear-

lier this month at Madras, the need to implement this programme on a priority basis was impressed upon the State Governments.

RAJASTHAN CANAL PROJECT

*240. **SHRI AMRIT NAHATA :**
SHRI PRAKASH VIR SHASTRI :
SHRI SHIV KUMAR SHASTRI :
DR. SURYA PRAKASH PURI :
SHRI RAM AVTAR SHARMA :
SHRI RAMJI RAM :
SHRI RAGHUVIR SINGH SHASTRI :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the stages in which the Rajasthan Canal project will be completed;

(b) the stages which have already been completed;

(c) When the whole project will be completed;

(d) whether joining of the Rajasthan Canal with Luni River has been contemplated; and

(e) if not, the reasons therefor ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) The Rajasthan Canal Project is proposed to be completed in two stages. Stage I comprises the construction of the entire length of the Rajasthan Feeder (98 miles in Punjab, 13 miles in Haryana and 23 miles in Rajasthan) and Rajasthan Canal upto mile 121.8 with its entire distribution system. Stage II comprises the construction of the remaining work upto mile 292 of the Rajasthan Canal with its entire distribution system.

(b) The works on Stage I are in progress. The up-to-date progress of the works is as under :—

(1) The Rajasthan Feeder is complete.

(2) The Rajasthan Main Canal is complete upto mile 48.6. All important distribution systems upto this mileage are also complete except for a part of the distribution systems of Suratgarh and Anupgarh Branches on which work is in progress.

(3) The work is also in progress in portions of the Main Canal from mile 48.6 to 82. It is likely that all works including lift canal upto mile 50 will be completed first before proceeding further on main canal.

(c) Depending on the availability of funds, the whole project is expected to be completed by 1977-78.

(d) and (e). The joining of Rajasthan Canal with Luni River was contemplated in context of providing navigation facilities in Rajasthan Canal but the proposal was dropped as it was very expensive.

SOCIAL WELFARE SCHEMES IN ANDHRA PRADESH

1432. SHRI V. NARASIMHA RAO : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the amount proposed to be spent on social welfare of the Scheduled Tribes in Andhra Pradesh during 1967-68; and

(b) the details of amount spent in plains and Agency areas ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) :
(a) Rs. 47.65 lakhs.

(b) The Plans are prepared for the State as a whole and not separately for plains and Agency areas.

कृषि हेतु बिजली देने के लिये महाराष्ट्र को अर्थ-सहायता

1433. श्री देवराव पाटिल : क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) 1966-67 तथा 1967-68 में कृषि हेतु बिजली देने के लिये महाराष्ट्र राज्य को कितनी राशि को अर्थ-सहायता दी गई; और

(ख) उस राज्य में कृषि की उपज को बढ़ाने के लिये कितनी राशि व्यय की गई ?

सिंचाई तथा विद्युत् मंत्री (डा० कु० ल० राव) : (क) कुछ नहीं।

(ख) प्रश्न नहीं उठता।

महाराष्ट्र की सिंचाई योजनाएँ

1434. श्री देवराव पाटिल : क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) महाराष्ट्र सरकार द्वारा चतुर्थ योजना की अवधि के लिये प्रस्तावित उन सिंचाई योजनाओं के नाम और व्यौरा क्या हैं जिनके बारे में केन्द्रीय सरकार ने निर्णय किया है; और

(ख) जिन योजनाओं के बारे में केन्द्रीय सरकार ने अभी तक कोई निर्णय नहीं किया है, उनके नाम और व्यौरा क्या है ?

सिंचाई और विद्युत् मंत्री (डा० कु० ल० राव) — (क) विवरण सभा पटल पर रखा गया है। [पुस्तकालय में रखा गया। देखिये संख्या L. T-1687/67]

(ख) चतुर्थ योजना को अभी अन्तिम रूप दिया जाना है।

LIBERALISATION OF CREDIT POLICY BY RESERVE BANK OF INDIA

1435. SHRI S. R. DAMANI: Will the Minister of FINANCE be pleased to state:

(a) the additional funds advanced to different sectors of Industries as a result of liberalisation of credit facilities by the Reserve Bank of India;

(b) whether any proposals have been received by the Industrial Development Bank of India for financing construction projects executed by the Indian firms abroad; and

(c) if so, details thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) The limits sanctioned by the Reserve Bank of India to scheduled banks for advances to different industries etc., upto the middle of November—(i) for refinancing their packing credit advances, (ii) under the Bill Market Scheme and (iii) in respect of export bills drawn in Indian rupees and foreign currencies were